

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायालय (पूर्व)-05
Metropolitan Magistrate (East)-05
दो. 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

FIR No.:313/2020
P.S.:Shakarpur
U/S: 363/511 IPC
State Vs Bhupender Gupta

29.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused has joined through V.C, till 1:30PM.

Bail application perused. I have also perused the reply filed by the IO. The IO has filed reply qua accused Upender. As per clarifications received from the IO through Naib Court, there is no accused by the name of Bhupender who is involved in the present case. In these circumstances, the present application be re-listed for 31.08.2020. Ld. Counsel for accused is directed to furnish clarification.

Copy of this order be sent to Ld. Counsel for accused on his emailed.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्हास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, इंदिरा प्लेस
Court No. 05, 2nd Floor
कलकत्ता नगर, दिल्ली-110002
Karkajuma Court, Delhi-110002

FIR No.:227/20
P.S.:PIA
U/S: 279/337 IPC
State Vs. Unknown

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant is present through V.C.

The present application for release of vehicle bearing No. HR-38Z-2146 on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Neeraj Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. That mechanical inspection of the vehicle in question has been conducted.
2. Vehicle in question was insured on the date of the alleged accident.
3. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
4. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
5. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
6. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
7. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

FIR No.:15985/2020
P.S.:Shakarpur
U/S: 379/411 IPC
State Vs. Mohd. Shaukat

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर पुलिस थाना (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, दिल्ली नगर
Court No. 05, Delhi Nagar
एन.एच. 48, दिल्ली-110002
Karnal Road No. 05, Delhi-110002

29.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None has joined on behalf of accused through V.C.

Reply of IO to the bail application not received. IO/SHO of PS concerned to file reply on 31/08/2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, लक्ष्मी नगर
Court No. 05, 2nd Floor
कडकडडडडडडड डडड, दिल्ली-110022
Karkarooma Court 5, Delhi-110022

FIR No.:18/2020
P.S.: Laxmi Nagar
U/s: 354A/506 IPC
State Vs. Prashant

29.08.2020

Fresh application for calling the status report in above said FIR, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application perused. The present application pertains to PS;Laxmi Nagar which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा वसु
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (E-
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्तादुमा कोर्ट, दिल्ली-02
Karkarduma Courts, Delhi-02

FIR No.: 0292/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Naushad

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 17.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-

Copy of this order be sent to Ld. Counsel for accused on his email

ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायालय (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, गोलु गलु
Court No. 05, 2nd Floor
गोलु गलु, दिल्ली-110022
K. J. S. Road, Golu Golu, Delhi-110022

eFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Golu @ Rakesh

29.08.2020

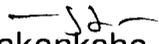
Present: Ld. APP for the state is available for hearing through VC.

Ld. Counsel on behalf of accused is present through V.C.

I have perused the application. I have also perused the bail record.

Heard. Re-list for consideration on 31/08/2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मुंबई न्यायालय
Metropolitan Magistrate Court
कोर्ट नं. 05 (East) MM
Court No. 05 (East) MM
करकंदेवमा कोर्ट, दिल्ली-02
Karkandevma Courts, Delhi-02

FIR No.:017275/2020
eP.S.: Shakarpur
U/s: 379 IPC
State Vs. Not known

29.08.2020

Fresh application for release of vehicle bearing No. DL-3CBA-2083 (Honda City Car), on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 31.08.2020.



- 31 -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Deihi/ 29.08.2020

श्रीमती अकांक्षा व्यास
AANKANSHA VYAS
टैलर एन.एन.टी (एम)-05
Metropolis, New Delhi (East)-05
102, N. Ch. Road, 2nd Floor
Constitution, New Delhi
200 002, India
Kanksha@gmail.com

FIR No.:221/20
P.S.: PIA
U/s: 279/337 IPC
State Vs. Rizwan

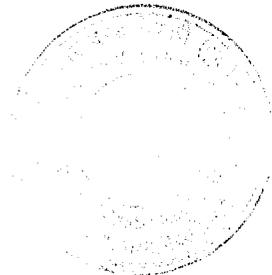
29.08.2020

Fresh application for rectification of order dated 27.08.2020 of vehicle No. DL-5SBC-2096 instead of DL-1MC-0248, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Put with superdari record on 31.08.2020.



—Sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मं.
Court No. 05, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-110002
Kolkata Court, Delhi-110002

FIR No.: 289/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Yogesh @ Nikhil

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 17.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-

Copy of this order be sent to Ld. Counsel for accused on his email

ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
करिंदवासा कोर्ट, दिल्ली-110014
Karkardwasa Courts, Delhi-11

FIR No.: 301/2020
P.S.:Krishna Nagar
U/S:379/356/34 IPC
State Vs. Naushad

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 18.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-

Copy of this order be sent to Ld. Counsel for accused on his email

ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मल
Court No. 05, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-11
Kolkata Court, Delhi-11

FIR No.: 289/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Naushad

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

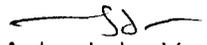
Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 18.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-.

Copy of this order be sent to Ld. Counsel for accused on his email

ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd फ्लोर
Court No. 03, 2nd Floor
कलकत्ता नगर, दिल्ली-02
Kolkata City Courts, Delhi-02

FIR No.: 292/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Yogesh @ Nikhil

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 18.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-

Copy of this order be sent to Ld. Counsel for accused on his email

ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडकडलूया कोर्ट, दिल्ली-110002
Karkardulua Courts, Delhi-110002

FIR No.: 301/2020
P.S.: Krishna Nagar
U/S: 379/356/34 IPC
State Vs. Yogesh @ Nikhil

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Ashok Bajaj, Ld. Counsel for accused is present through video conferencing.

This is an application on behalf of the accused for reducing the surety amount.

Ld. Counsel for the accused has submitted that accused is a poor person and is suffering from various ailments. Ld. Counsel has further submitted that father of accused has expired. He has further submitted that accused is unable to arrange surety in the sum of Rs. 10,000/- and requested for reducing the surety amount.

I have perused the application. I have also perused the bail order. In view of the fact that accused is languishing in jail, despite having been granted bail on 18.08.2020, in the interest of justice, the present application stands allowed and the surety amount is reduced to Rs. 5000/-

Copy of this order be sent to Ld. Counsel for accused on his email

ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-110002
Karkardoma Courts, Delhi-110002

EFIR No.:014433/2020
P.S.:Krishna Nagar
U/S 379 IPC

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant is present through V.C.

The present application for release of vehicle bearing No. DL3SBZ 5694 on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagan Nath wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(AakanKsha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020



FIR No.:91/2020
P.S.:Krishna Nagar
U/S: 323/341/506 IPC& 25/27 Arms Act.
State Vs Azeem Bhai Mansoori

29.08.2020

Present:- Ld. APP for the State is stated to be available for hearing through VC.

None for applicant in through V.C.

Application perused. Reply filed by IO also perused. Let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the CI. For the applicant.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

FIR No.:0220/2020

P.S.:PIA

U/S: 411/482/34 IPC

State Vs. Akash

श्री अक्षय कुमार
आकांक्षिका व्यास
महानगर न्यायालय (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, दिल्ली नगर
Court No. 05, Delhi Court
हजूरतगंज कोर्ट, दिल्ली-32
Kandhari Court, Delhi-32

29.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused through V.C.

Report from Asstt. Superintendent, Mandoli Jail received and perused. As per report, the present accused is not traceable in the Central Jail No. 11, Mandoli, Delhi. In view of the above report, the present application stands dismissed.

Copy of this order be sent to Ld. Counsel for applicant on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर दफ्तरीकरण (MM-05)
Metropolitan Magistrate (MM-05)
कोर्ट नं. (MM-05)
Court No. (MM-05)
दिल्ली नगरपालिका, दिल्ली-110002
K...na Court...

FIR No.:92/2020
P.S.:Shakarapur
State Vs Aditya Shanker

29.08.2020

Application taken up today on the intimation of the Ahlmad that the present application was listed for 27/08/2020, but inadvertently it was not put up before the undersigned on 27/08/2020.

Present: Ld. APP for the state is available for hearing through VC.

Sh. Prashant Tanwar, Ld. Counsel for the complainant through V.C.

Application perused. IO/SHO of PS concerned to file status report on 31/08/2020.



⁵³
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दफ्तरीकरी (MM)-05
Metropolitan Magistrate (MM)-05
कोर्ट नं. 05, नई दिल्ली
Court No. 05, New Delhi
दफतरीकरी नं. 05, नई दिल्ली
K

FIR No.:366/2020
P.S.:Krishna Nagar
U/S: 25/54/59 Arms Act
State Vs. Dalip Kumar @ Sonu

29.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Dalip Kumar @ Sonu.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 25.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that investigation qua the present accused is complete and that accused is ready to furnish sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 25.07.2020. Case property in the present case has already been recovered. No previous involvement of accused in similar offences has been disclosed by the IO in his reply. Co-accused has been granted bail on 22.08.2020. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायालय (एच)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, नया दिल्ली
Court No. 05, New Delhi
न्यायालय नं. 05, दिल्ली
K.

FIR No.:164/20
P.S.:PIA
U/S: 356/379/411/34 IPC
State Vs. Rameshwar @ Arjun

29.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rameshwar @ Arjun.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 06.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that investigation of the present case is complete. It is also submitted that accused is the only bread earner of his family and that he is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused is a habitual offender and BC of Kalyan Puri.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 06.06.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मेट्रोपॉलिटन (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, दिल्ली
Court No. 05, Delhi
दिल्ली नगरपालिका, दिल्ली-110002
K. J. S. and Co., Delhi-110002

E-FIR No.:016009/2020
P.S.:Shakarpur
U/S: 379 IPC

29.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Sh. Nadeem Qureshi for applicant is present through V.C.

The present application for release of vehicle bearing No. **DL-7S-CE-0876** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Ritesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/KJD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मंज
Court No. 5, 2nd Floor
राज्य न्यायालय इ.स. वि. नं. 05
Karnal Court No. 5, Delhi

FIR No.:0205/2020
P.S.:PIA
U/S: 379/411/34 IPC
State Vs. Imran

29.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Imran.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 04.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that investigation of the present is complete.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 04.08.2020. Case property in the present case has already been recovered. No previous criminal involvement of accused has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-05
District Judge, East Delhi (East)-05
एन.डी.डी. भवन
एन.डी.डी. भवन, 2nd Floor
एन.डी.डी. भवन, दिल्ली-110002
एन.डी.डी. भवन, दिल्ली-110002

FIR No.:226/2020
P.S.:PIA
U/S: 379/411 IPC
State Vs Sharukh

29.08.2020

Present: Ld. APP for the state is present through VC.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sharukh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 24.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is the only earning member of the family. Ld. Counsel has submitted that accused is ready to furnish sound and reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 23.08.2020. Case property in the present case has already been recovered. No previous criminal involvement of accused has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East) 05
कोर्ट नं. 05, द्वितीय तल्ल
Court No. 05, 2nd Floor
कडकडपूजा कोर्ट, दिल्ली-110002
Karkardooma Court, Delhi-110002

FIR No.:313/2020
P.S.:Shakarpur
U/S: 363/511 IPC
State Vs Bhupender Gupta

29.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused has joined through V.C, till
1:30PM.

Bail application perused. I have also perused the reply filed by the IO. The IO has filed reply qua accused Upender. As per clarifications received from the IO through Naib Court, there is no accused by the name of Bhupender who is involved in the present case. In these circumstances, the present application be re-listed for 31.08.2020. Ld. Counsel for accused is directed to furnish clarification.

Copy of this order be sent to Ld. Counsel for accused on his emailed.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

श्री अकंक्षा व्यास
AAKANKSHA VYAS
दफ्तर, एम.एम-05 (पूर्व)-05
मेट्रोपॉलिटन कोर्ट, दिल्ली-05
एड. ज. ए. नं. 100/2019
क्र. 100/2019/2019
महानगर मजिस्ट्रेट, दिल्ली
काकाजोहा कोर्ट, बंगला 2

FIR No.:409/2014
P.S.:Krishna Nagar
U/S: 379/411/34 IPC
State Vs Firoj

29.08.2020

File taken up on the bail application on behalf of accused Firoj, received from the Jail Superintendent Concerned.

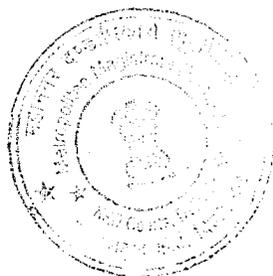
Present: Ld. APP for the state is present through VC.

Sh. Mohit Jain, Ld. Remand Advocate for accused is present through V.C.

Bail application perused. I have also perused the file.

Arguments heard. The file reflects that the present accused was declared absconding on 08.01.2020. As per the reply of IO, the accused was subsequently arrested on 16/07/2020 and since then he is in J/c. It has also come to my notice upon perusal of the file that on 08.01.2020, the complainant was present in the court and furnished a statement to the effect that he does not want to pursue the matter against either of the accused persons. In these circumstances, accused Firoj stands acquitted, as the offences in question are compounded. Further, as the accused has been acquitted for the main offences, Section 174A IPC cannot be charged against the accused. Reliance is placed upon the Punjab & Haryana High Court in the case titled as **Microqual Techo Ltd. Vs. State of Haryana, 2015(32) RCR 790 and Inderpal Vs. State of Haryana (Punjab & Haryana High Court dated 23.05.18)**. Accused be released from custody, if not required in any other case, upon furnishing of personal bond in the sum of Rs. 5000/- before the Jail Superintendent. The Jail Superintendent is directed to furnish the personal bond of the accused to the court.

File be consigned to Record Room after due compliance. Earlier date fixed, if any, stands cancelled.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मेट्रोपॉलिटन कोर्ट-05
Metropolitan Magistrate Court-05
कोर्ट नं. 05, एम-05
Court No. 05, MM-05
कडकडझुगा रोड, दिल्ली-110022
Karkardooma Courts, Delhi-110022

FIR No.:169/19
P.S.:Krishna Nagar
U/S: 379/411 IPC
State Vs. Ravi @ Jitender

29.08.2020

Fresh application on behalf of the accused for directing the Superintendent of Mandoli Jail to release the accused in the above mentioned case, received by way of email.

Present: Ld. APP for the State is present through V.C.

None on behalf of accused has joined through V.C.

Ahlmad has informed that the present accused is on bail in FIR No. 169/19 PS:Krishna Nagar. An intimation to this effect be sent to the Jail Superintendent concerned.

Copy of this order be sent to Ld. Counsel for applicant through email. Application accordingly stands disposed off.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.08.2020